

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 97 OF 2018 &
IA NO. 243 OF 2017 & IA No. 1163 of 2018**

Dated: 22nd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Maharashtra State Electricity Transmission Co. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-2

Ms. Saumya Sharma
Ms. Shurti Awasthi for R-3

ORDER

IA NO. 1163 OF 2018
(Appln. for condonation of delay in filing reply)

We have heard learned counsel for the applicant/respondent. For the reasons stated in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 97 OF 2018

On the last three occasions, learned counsel for the appellant was absent. Even today none appears for the Appellant.

In the interest of justice, we adjourn the matter to **01.11.2018.**

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson